

in New Delhi;

(b) if so, the subject/topic over which deliberation was made;

(c) the main recommendations made at the conference;

(d) the reaction of Government on the recommendations made there; and

(e) the follow up action taken, if any, on the recommendations thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) Yes.

(b) The topics discussed in the Conference related to fertility and family welfare, Population, Economy and Employment; Health and Child Survival; Urbanisation and Migration; Role of Women; Data Systems in Demography and Demographic Models.

(c) to (e). The recommendations made at the Conference have not yet been received.

[*Translation*]

ESI Hospitals in Bihar

4443. PROF. YADUNATH PANDEY: Will the Minister of LABOUR be pleased to state:

(a) whether there are only a few ESI hospitals/dispensaries in Bihar;

(b) if so, the reasons therefor;

(c) whether Government propose to set up more such hospitals/dispensaries in Bihar during 1990-91; and

(d) if so, the details thereof together with location thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The administration of medical care under the ESI Scheme is the responsibility of the respective State Governments. The State Governments have to set up ESI hospitals/dispensaries, in accordance with the norms laid down by the ESI Corporation. According to available information, the total number of hospitals beds provided in ESI hospitals in Bihar is short of actual requirement of beds, for the ESI beneficiaries, as per norms.

(c) and (d). The ESI Corporation is reported to have agreed, in principle, to the construction of one 50 bedded ESI hospitals at Giridih and to provide another 50 beds in the existing ESI hospital at Phulwarisharif in Patna.

Inclusion of Kol and Mavayya in List of Scheduled Tribe

4444. SHRI RAM SAJIWAN: Will the Minister of WELFARE be pleased to state:

(a) whether special facilities are being provided by State Government of Madhya Pradesh to Kol and Mavayya Castes of Rewa and Satna districts after enlisting them in Scheduled tribes' list;

(b) if so, whether persons belonging to these castes and residing in Banda and Allahabad districts of Uttar Pradesh adjoining the said districts will also be included in that list; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) According to Constitution (Scheduled Tribes) Order 1950 amended from time to time, the community Kol (and not Mavayya) has been included in the list of Schedule Tribes in Madhya Pradesh. Hence, persons